

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 420/TT/2019

- Subject** : Petition for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Asset-I: LILO of Singrauli-Kanpur transmission line-I at Allahabad, Asset-II: LILO of Singrauli-Kanpur transmission line-II at Allahabad, Asset-III: ICT-I at Allahabad along with associated bays and Asset-IV: ICT-II at Allahabad along with associated bays in Northern Region
- Date of Hearing** : 10.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri Prakash Mhaske, Member, Ex-officio
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of tariff of 2014-19 tariff period and determination of tariff for the 2019-24 tariff period for Asset-I: LILO of Singrauli-Kanpur Transmission Line -I at Allahabad, Asset-II: LILO of Singrauli-Kanpur Transmission Line-II at Allahabad, Asset-III: ICT-I at Allahabad along with associated bays and Asset-IV: ICT-II at Allahabad along with associated bays in the Northern Region.
 - b. The COD for Asset-I, II and IV was 1.1.2003 and that of Asset-III was 1.2.2003.



- c. Based on APTEL judgment dated 22.1.2007 and 13.6.2007 in Appeal No. 81/2005 and 139/2006 respectively and pursuant to the directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007, revised tariff forms have been filed. The tariff for the combined asset for 2014-19 tariff period was approved *vide* order dated 14.3.2016 in Petition No. 193/TT/2014.
- d. The capital cost as admitted *vide* order dated 14.3.2016 in Petition No. 193/TT/2014 is claimed in the instant petition and no additional capital expenditure (ACE) has been claimed for 2014-19 and 2019-24 tariff periods. The additional information sought through Technical Validation letter has been filed *vide* affidavit dated 23.7.2020. UPPCL and BRPL have filed their reply *vide* affidavits dated 3.12.2019 and 9.3.2021 respectively and the rejoinder to the UPPCL's reply was filed *vide* affidavit dated 8.3.2021 and sought two weeks' time to file rejoinder to the reply of BRPL.

3. The learned counsel for BRPL requested that his arguments advanced during the hearing today regarding revision of tariff, tax during the 2009-14 tariff period, tax on transmission business during 2014-19 tariff period, Indian Accounting Standards and suggestions on procedural guidelines in truing up of tariff matters and the reply submitted in Petition No. 419/TT/2019 and the reply filed in the instant petition *vide* affidavit dated 9.3.2021 may be considered.

4. Learned counsel for BYPL submitted that BYPL is adopting the submissions made by the learned counsel for BRPL.

5. The Commission directed the Petitioner to file rejoinder to reply of BRPL, if any, by 17.3.2021 and observed that no further extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

